

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 512/TL/2026

Subject : Petition under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Krishnagiri REZ Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Krishnagiri REZ Transmission Limited (KREZTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No.513/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Krishnagiri REZ Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Krishnagiri REZ Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashish Agrawal, KREZTL

Record of Proceedings

The representative appearing for the Petitioner submitted that the present Petitions had been filed for the grant of a transmission licence to establish the "Transmission System for integration of Krishnagiri REZ Phase-I" ('the Project') and for the adoption of the transmission charges in respect of the Project discovered pursuant to the tariff-based competitive bidding process.

2. Considering the submissions made by the representative for the Petitioner, the Commission directed as under:

- a. The Petitioner to implead (i) Terra Clean Limited, (ii) Tata Power Renewable Energy Limited, (iii) SVR Sun Private Limited, (iv) SAEL Industries Limited, (v) Amplus Kemet Solar Private Limited, (vi) Amplus Beat Energy Private Limited, (vii) SAEL Industries Limited, and (viii) Kurnool-IV REZ Power Transmission Limited (a wholly owned subsidiary of M/s Resonia Limited) as Respondents and to file an amended memo of parties within three days.
 - b. Admit and issue notice to all the Respondents, including the impleaded Respondents.
 - c. The Respondents to file their respective replies, if any, within a week, with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
 - d. In Petition No. 513/AT/2026, the Bid Process Coordinator, PFC Consulting Limited, to provide complete information as sought vide letter dated 14.9.2026 within four days, if not submitted.
3. The Petitions will be listed for hearing on **16.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)